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CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No..OA 350/01366/2015

Date of order : 18.9.2015

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. R.Bandyopadhyay, Administrative Member

PAMPA SARKAR

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.Chakraborty, counsel
Mr.L.Sarkar, counsel

For the respondents: None

O R D E R (ORAL)

Ms.Bidisha Banerjee, J.M.

Heard the ld. Counsel for the applicant. Despite no one appeared for the respondents. Affidavit-of-service filed today is kept on record.

2. It is submitted that demand of justice is preferred before the Chairman, RRB, Eastern Railway. The same is pending consideration.

3. As no fruitful purpose will be served by asking for a reply, the OA is disposed of with a direction upon the said authority or any other competent authority to look into the grievance of the applicant and pass a reasoned and speaking order within two months from the date of communication of this order. If the applicant is found eligible otherwise, she shall be considered for appointment within one month thereafter.

3. The OA is accordingly disposed of. No order is passed as to costs.

(R.BANDYOPADHYAY)
MEMBER (A)

(BIDISHA BANERJEE)
MEMBER (J)

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